

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-3015/2018
MA-3344/2018
MA-3345/2018**

New Delhi, this the 09th day of August, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Inderjeet Singh,
S/o Sh. Bhola Ram,
(aged about 58 years),
R/o Village Rangpuri, Gali No. 1,
New Delhi-110037.
(Retired discharging duties of Transport Supervisor)

... **Applicant**

(Through Sh. L.R. Khatana)

Versus

1. Sports Authority of India,
(through its Director General),
Jawaharlal Nehru Stadium Complex (East Gate),
Lodhi Road, New Delhi-110003.

2. The Director(Coaching & Personnel) ,
Sports Authority of India,
Jawaharlal Nehru Stadium Complex (East Gate),
Lodhi Road, New Delhi-110003. ...

Respondents

(Through Ms. Geetanjali Sharma)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant and Ms. Geetanjali Sharma for the respondents on receipt of advance notice.

MA No. 3344/2018 filed seeking condonation of delay in refilling the OA and MA No. 3345/2018 seeking exemption from filing typed copies of the illegible documents are allowed.

OA No. 3015/2017

The applicant filed the OA seeking the following reliefs:

"(a) That this Hon'ble Tribunal may be pleased to call for the relevant records pertaining to the controversy herein for better appreciation of the issue involved;

(b) That this Hon'ble Tribunal may be pleased to hold the applicant is entitled to the post of Transport Supervisor as he discharged the duties o the said post, and direct the respondents to grant to the applicant pay scale of Transport Supervisor which is Rs. 9300-34,800 + GP-4200/- along with consequent benefits with 12% interest, on his retirement under VRS.

(c) Pass any such other or further order or direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case."

2. It is submitted that the applicant submitted number of representations including Annexure A/9 representation dated 26.12.2016 ventilating his grievances to the respondents. Earlier when the applicant moved Delhi Government Mediation and Conciliation Centre, the respondents redressed certain claims such as medical benefits but not granted the relief with regard to the present dispute. However, thereafter, the applicant has not made any further representation with regard to the remaining grievances.

3. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by permitting the applicant to make a specific representation within two weeks from the date of receipt of this order and on receipt of such a representation from the applicant, the respondents are directed to consider the same and to pass an appropriate reasoned and speaking order within ninety days therefrom. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)